

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (Civil) No. 746 of 2018

Ashok Kumar Keshri @ Ashok Keshri & Others

..... Petitioners

Versus

The State of Jharkhand & Others

..... Opposite Parties

CORAM

HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioners:

Mr. S. K. Keshri

For the O.Ps:

Mr. P. K. Akhoury, A.C to S.C (Mines)

07/11.09.2020

I.A. No. 2655/2020

In the present interlocutory application, the applicants have prayed for substitution of the petitioner No.2, namely, Manoj Keshri, who died on 21.12.2019, during the pendency of the present contempt application.

Learned counsel for the petitioners submits that the petitioner No.2, namely, Manoj Keshri @ Manoj Kumar died on 21.12.2019, during the pendency of the present contempt application, leaving behind his heirs and legal representatives, whose names and descriptions have been given in paragraph 5 of the present interlocutory application. A copy of the death certificate has been annexed as Annexure-8 to the present interlocutory application. In view of the above fact, the said heirs/legal representatives may be substituted in place of the deceased petitioner No.2.

Learned counsel for the State raises no objection to the present interlocutory application.

Considering the aforesaid submissions, let the deceased petitioner No.2, namely, Manoj Keshri @ Manoj Kumar be substituted by his heirs/legal representatives, whose names and descriptions have been given in paragraph 5 of the present interlocutory application.

Let necessary insertion in the cause title of the present contempt application be made by learned counsel for the petitioners within two weeks.

Learned counsel for the petitioners undertakes to file Vakalatnama on behalf of the newly substituted petitioners within the aforesaid period.

I.A. No. 2655/2020 stands disposed of.

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Put up this case after two weeks under the appropriate heading.